

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:1995
ANSWERED ON:31.07.2015
Manufacturing Defence Equipment
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Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has streamlined / excluded a large number of parts and components in defence manufacturing from the purview of industrial licensing;
- (b) if so, the details thereof; and
- (c) the other steps being taken to ensure the regulatory control of defence products manufacturing?

Answer

MINISTER OF STATE (RAO INDERJIT SINGH)
IN THE MINISTRY OF DEFENCE

(a) & (b): Vide Press Note No.3(2014), dated 26.6.2014, a list of Defence items requiring industrial licence under Industries (Development & Regulation) Act 1951, was issued. Vide the same Press Note, it was decided that the dual use items (having military as well as civilian applications) other than those specially mentioned in the list would not require industrial licence from defence angle. Further, the items which are not part of the list would not require industrial licence for defence purposes. Some of the items e.g., parts / components of equipment, castings, forgings, test equipment etc. which earlier required licence from defence angle, would not require industrial licence any more.

(c) The Government has finalized and put in public domain a Security manual for private sector defence manufacturing units. The Manual prescribes guidelines for physical, document, IT and other security measures to be put in place by such units.
